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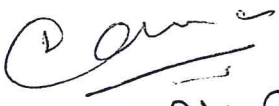

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/722/(IB)/2017
NAME OF THE PETITIONER(S) : AGARWAL COAL CORPORATION PVT LTD
NAME OF THE RESPONDENT(S) : DHANALAKSHMI PAPER MILLS PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	M. K. BHANUSAY	PCS For Applicant	
2.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for Corporate Debtor	

ORDER

Representative for the Applicant present. Counsel for the Corporate Debtor present. Counsel for the Corporate Debtor filed a memo pertaining to the schedule of payment; copy of which is given to the other side. The representative for the Applicant submitted that at an earlier point of time there has been settlement between the parties but the Corporate Debtor defaulted and the concession which was agreed to be granted to the Applicant is not to be agreed upon for the reasons of default committed by the Applicant. Counsel for the Corporate Debtor prayed for time to seek instructions on this issue. Counsel for the Applicant is also directed to seek fresh instructions in relation to the memo containing the schedule for payment of the outstanding debt. Put up on 07.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)